

**BEFORE THE NATIONAL GREEN TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

O.A. No. 1332/2024

In the matter of:

Kashmir Singh

....Applicant

Versus

State of H.P. and others

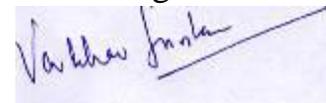
..... Respondents

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Respondent No. 05  
HPSPCB.

Through Counsel



Vaibhav Srivastva  
(Advocate)

Dated: 16.07.2025.

Place: Shimla, H.P.

**BEFORE THE NATIONAL GREEN TRIBUNAL**  
**PRINCIPAL BENCH, NEW DELHI**

O.A. No. 1332/2024

In the matter of:

Kashmir Singh

....Applicant

Versus

1. State of Himachal Pradesh through Principal Secretary, Environment Department, Government of Himachal Pradesh.
2. Director, Industries, Himachal Pradesh.
3. District Magistrate, Bilaspur, District Bilaspur, H.P.
4. Central Pollution Control Board through Member Secretary.
5. Himachal Pradesh Pollution Control Board through Member Secretary.
6. M/s. ACC Ltd., Gagaj Cement Works, Post Office Barmana, District Bilaspur, Himachal Pradesh.

..... Respondents

  
Member Secretary,  
HP State Pollution Control  
Shimla

**ADDITIONAL RESPONSE ON BEHALF OF  
RESPONDENT NO. 05 i.e. HPSPCB IN  
COMPLIANCE TO ORDER DATED  
17.04.2025.**

**Most Respectfully Showeth:**

1. That the present matter is pending adjudication before this Hon'ble Tribunal wherein, respondent no. 05 i.e. H.P. State Pollution Control Board (hereinafter referred to as the "HPSPCB" in short) has already filed response dated 11.04.2025 in Hon'ble NGT and the same may be read as part and parcel of the present additional response of HPSPCB.
2. That the instant matter was last listed on 17.04.2025 before Hon'ble NGT wherein following directions were passed qua HPSPCB:-

*"....9. It may also be observed here that vide order dated 10.12.2015 passed in O.A. No. 157 of 2014 titled Sarav Shikshit Evam Vs. State of H.P. &Ors. Environmental compensation of Rs. 50 lakhs was imposed upon the Project Proponent out of which amount of Rs.20 lakhs each was to be deposited with CPCB and HSPCB amount of Rs. 10 lakhs was to be deposited with government hospital in Bilaspur."*

*“...11. Respondent No. 4- CPCB and Respondent No. 5- HPPCB are directed to file specific response in this regard as to whether the amount was so deposited with them and if so deposited what was the mode of utilization of the same for protection and improvement of environment by them...”*

3. That with respect to the above directions, it is humbly submitted that the amount of Rs. 20 lakhs had been deposited with HPSPCB by ACC Cement Plant, as directed by Hon'ble NGT vide order dated 10.12.2015 passed in O.A. No. 157 of 2014.

As per records, the funds of Rs. 20 lakhs were transferred to the Block Development Officer (BDO), Sadar, Bilaspur, H.P. by HPSPCB for utilization as per the action plan/estimate of work prepared by the Gram Panchayat, Barmana, District Bilaspur and approved by HPSPCB. Copy of letter dated 08.02.2017 along with the action plan/estimate of work is enclosed as **Annexure R-I**.

4. That in the meanwhile, Hon'ble NGT in OA No. 279/2016 titled as Kumar Gaurav vs. Laureate Build Well Pvt. Ltd & ors, vide order dated 07.02.2017 had directed that every State Pollution Control Board which have received environmental

compensation amount, penalty or any other charges shall remit/pay 25% amount to Central Pollution Control Board (CPCB), New Delhi. Accordingly, 25% amount i.e. Rs. 5 Lakhs (out of the Rs 20 Lakhs) was returned by the Block Development Officer Sadar and the same was deposited with CPCB. That as per communication dated 17.01.2025 received from the Block Development Officer, Sadar, District Bilaspur, the remaining amount of Rs. 15 Lakhs has been utilised as per the action plan. Copy of communication dated 17.01.2025 along with the utilization certificates received from BDO, Sadar are enclosed as Annexure- **R-II**.

5. That regarding the environmental compensation deposited with CPCB, as per their request, the action plan for utilization of amount deposited with CPCB is being finalised in consultation with Forest Department and Block Development Officer, Sadar, District Bilaspur. The action plan will then be submitted to CPCB for finalisation. That, as submitted in para supra, the amount of environmental compensation deposited with HPSPCB, has already been utilised.

6. That the present additional response being filed on behalf of Respondent no. 05/HPSPCB in compliance to order dated 17.04.2025, may kindly be taken on record. The answering respondent i.e. HPSPCB shall abide by any further order or directions passed by Hon'ble NGT in this matter.

**Place: Shimla, H.P.**

**Date: 16.07.2025**

  
**Respondent No. 05**  
Member Secretary,  
HP State Pollution Control  
Shimla

**P. STATE POLLUTION CONTROL BOARD**

PWD REST HOUSE DHOLRA -BILASPUR H.P.-174001 PHONE NO.

01978223550

No PCB/ BLP/ (4) M/s ACC Ltd. Unit-1/ Vol-IV/2004- 2602-03 Dated: 08/02/17

To

The Block Development Officer, Bilaspur,  
Tehsil Sadar, Distt. Bilaspur (HP).**Subject:- Original Application No. 279/ 2016 titled Kumar Gaurav Vs. Laureate Build Well Pvt. Ltd. & others pending before the Hon'ble NGT New Delhi-reg.**

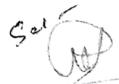
Sir,

Kindly find enclosed herewith copy of order dated 10 Dec., 2015 Hon'ble National Green Tribunal. In this context, Rs. 20,00,000/- (Rupees Twenty Lac only) has already been deposited by the Unit as environmental compensation.

In order to compensate the environmental damages caused by the unit, an estimate of Rs. 20,00,000/- (Rupees Twenty Lac only) has been received from the office of Member Secretary HP State Pollution Control Board Shimla, vide letter No. PCB (50-C) ACC-Barmana/2017- 20827-29 dated 03.02.2017 for restoration work. The copy of the estimate is enclosed herewith and it is requested to kindly get the restoration work executed as per the original estimate enclosed herewith and the action taken report/ utilization certificate may kindly be submitted to this office, so that Hon'ble National Green Tribunal could be apprised. Cheque bearing No. 961703 & 961704 dated 08-02-2017 amounting to Rs. 20,00,000/- (Rupees Twenty Lac only) in your favour is also enclosed herewith please.

**Encl:** i) Cheque bearing No: 961703 & 961704  
ii) Copy of order.  
iii) Estimate in original (01) pages.

Yours faithfully,

*Sd/-*  
  
**(Dr. R.K. Nadda)**  
Environmental Engineer,  
HPSPCB, Bilaspur

**Copy to:** The Member Secretary, HP State Pollution Control Board Shimla for favour of information w.r.t your office letter No. PCB (50-C) ACC-Barmana/2017- 20827-29 dated 03.02.2017 and necessary action please.

  
**(Dr. R.K. Nadda)**  
Environmental Engineer,  
HPSPCB, Bilaspur

*Sd/-*  
*08-02-17*

*Received Copy  
along with Cheque*  
  
Despatcher  
Block Dev. Officer  
Sadar Distt. Bilaspur (H.P.)

**Gram Panchayat Barmana, Tehsil Sadar, Distt. Bilaspur (HP): Estimate of Work in  
Response to O.A. No. 279/ 2016.**

Sr. NO.	Name of Work proposed	Qty.	Amount	Remarks
1	Providing & fixing Solar lights (From M/s North Pole Energy Baba Niwas, H/No. 20, Sector-6 Kosrian Distt. Bilaspur (HP). In Gram Panchayat Barmana, Tehsil & Distt. Bilaspur.	100 No.	100*15,000/= 15,00,000/-	In order to conserve energy, GP Barmana having 11 wards proposed to install 100 Solar lights. This will also help for free and safe movement of residents during night hours and when no light. This will further improve their health status.
2.	Providing & fixing water hand pumps in Gram Panchayat Barmana ( Through I&PH Department).	2 No.	2*2,50,000/- = Rs. 5,00,000/-	In present scenario, water borne diseases are common. The availability of water through hand pump will be helpful in reducing the water borne diseases, which will ultimately improve the hygiene of the area. This will give additional water to the public during Summer Season also.
<b>Total estimate</b>			<b>20,00,000/-</b>	


 Gram Panchayat Barmana  
 Tehsil Sadar, Distt. Bilaspur (HP)  
 19.9.2016  
 (Signature)  
 (Date)  
 (Place)

22 183 888

w.e.f. 01-04-2012 the validity period of cheque will be 3 months from the date of issue

स्टेट बैंक ऑफ पटियाला STATE BANK OF PATIALA  
MULTICITY CHEQUE BOOK

08022017

(50397) Bilaspur  
225-226-B, Main Market  
Bilaspur  
H.P. 174001  
IFS Code: STBP0000397

PAYABLE AT PAR AT ALL BRANCHES OF STATE BANK OF PATIALA  
Cash withdrawal restricted to self upto Rs.50000(P-Seg)/Rs.100000(SME-Seg) at non home branches

Pay Block Development Offices Sadar Distt. Bilaspur या धारक को or bearer

Rupees रुपये Ten Lac only

₹ 10,00,000/-

A/c No. MSB 55085801298

VALID UPTO ₹ 10 LACS AT NON-HOME BRANCH

FOR ENVIRONMENTAL ENGINEER

*[Signature]*

AUTHORISED SIGNATORY  
Environmental Engineer,  
Please sign above  
H.P. SPCB Bilaspur

Prefix :  
5078000001

॥ 961703 ॥ 174007397 ॥ 001065 ॥ 31

स्टेट बैंक ऑफ पटियाला STATE BANK OF PATIALA  
MULTICITY CHEQUE BOOK

w.e.f. 01-04-2012 the validity period of cheque will be 3 months from the date of issue

08022017

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₹ 10,00,000/-

A/c No. MSB 55085801298

VALID UPTO ₹ 10 LACS AT NON-HOME BRANCH

FOR ENVIRONMENTAL ENGINEER

*[Signature]*

AUTHORISED SIGNATORY  
Environmental Engineer,  
Please sign above  
H.P. SPCB Bilaspur

Prefix :  
5078000001

॥ 961704 ॥ 174007397 ॥ 001065 ॥ 31

No. SB/Acctt / .2024-25- 29909  
 Office of the Assistant Commissioner(Dev)  
 Cum- Block Dev. Officer  
 Dev. Block Sadar, Distt. Bilaspur.

To,

✓ The Regional Officer,  
 HPSPCB Regional Office  
 Bilaspur Distt. Bilaspur HP

Dated Sadar the 17/01/ 2025

Subject: Order dated 02.12.2024 passed in O.A No. 1332/2024 titled Kashmir Singh V/S State of Himachal Pradesh by Hon'ble NGT, New Delhi.

In compliance to your office letter No. PCB/RO/BLP(167) OA No. 1332/2024/-2302 dated 16/01/2025 on the subject above.

In this connection it is submitted that the utilisation certificate of restoration work in vill Baramana under deposit head has been enclosed with this letter for information and necessary action please.

Yours Faithfully,

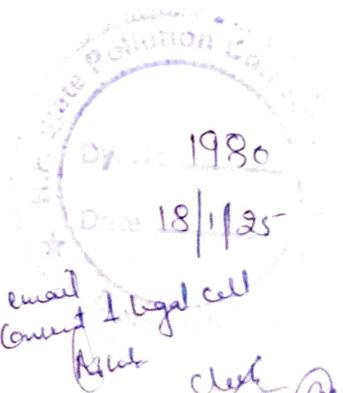
*Babbar*  
 Assistant Commissioner(Dev)  
 Cum Block Dev Officer  
 Dev. Block Sadar Bilaspur (H.P)

F.R.  
~~P.O.~~  
~~Abalu~~  
 17/1/25

for take on record and intimate no, accordingly.

*[Signature]*  
 18/01  
 JS/OA

Please email to Compt & legal cell  
 Aksh  
 Clerk



Utilization / Completion Certificate

1. Name of GP.: ..... Barmana .....
2. Name of work: ..... Installation of 2 Nos. hand pump.  
..... in G.P- Barmana .....
3. Head: ..... Deposit Head .....
4. Sanction year: ..... 2017-18 .....
5. Sanction Amount : ..... 5,00,000/- .....
6. Utilized Amount : ..... 5,00,000/- .....
7. Scheme Code : ..... — .....
8. Completion dt. .... 21/7/18 .....

Certified that the work has been completed vide M.B. Number.....8304.....Page No. 68 to 70.....& entered on work register page No.....165.....

T.A./J.E

**Senior Engineer**  
Block Sadar  
**Dist. Block Sadar**  
(Bilaspur H. P.)  
**Bilaspur (H.P.)**

*bachha*  
**Assistant Commissioner**  
AC cum Block Dev. Officer  
(Development) - Cum -  
Dev. Block Sadar  
Block Development Officer  
Distt. (Bilaspur H. P.)  
**Sadar, Bilaspur (H.P.)**

## Utilization / Completion Certificate

1. Name of GP.: ..... Barmana .....
2. Name of work: ..... Providing and fixing solar light  
 ..... ward NO-11 G.P- Barmana .....
3. Head: ..... Deposit head .....
4. Sanction year: ..... 2017-18 .....
5. Sanction Amount : ..... 10,00,000/- .....
6. Utilized Amount : ..... 10,00,000/- .....
7. Scheme Code : ..... — .....
8. Complition dt. .... 22/8/2017 .....

Certified that the work has been completed vide M.B.  
 Number.....Page No. ....& entered on work  
 register page No...164.....

*[Signature]*  
**J. A. S. Engineer**  
 Dev. Block Sadar  
 Distt. (Bilaspur) H. P.)

*[Signature]*  
**Assistant Commissioner**  
 (Development) - Cum -  
 Block Development Officer  
 Sadar, Bilaspur (H.P.)  
 Distt. (Bilaspur H. P.)